

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.118
C.P.(IB)/57(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Jagdish Prasad Saboo

.....Applicant

.....Respondent

Order delivered on: 07/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajiv Chawla, Advocate for Mr. Arjun Sheth, Adv.
For the Respondent : Ms. Prachi Bohra, Advocate.

ORDER

Since the issue of constitutional validity of Section 94 of the IBC is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 13.06.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)